

GOVERNMENT OF INDIA  
MINISTRY OF FISHERIES ANIMAL HUSBANDRY AND DAIRYING  
DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING  
LOK SABHA  
UNSTARRED QUESTION NO: 327  
TO BE ANSWERED ON 20<sup>TH</sup> JULY, 2021

**PREVENTION OF CRUELTY TO ANIMALS ACT, 1960**

327. SHRI KUMBAKUDI SUDHAKARAN:

Will the Minister of FISHERIES, ANIMALHUSBANDRY AND DAIRYING

मत्स्यपालन, पशुपालन और डेयरी मंत्री

be pleased to state:

- (a) whether the Government has received petitions seeking amendment of 'The Prevention of Cruelty to Animals Act, 1960' (PCA Act), if so, the details thereof;
- (b) whether the Government agrees with the opinion that the penalties prescribed in the PCA Act are minimal and do not act as a deterrent;
- (c) whether the Government is considering to amend PCA Act to inflation correct and revise the prescribed penalties;
- (d) whether the Government is considering to amend Section 11(1) (a) to 11(1) (o) and section 38 of the Act which recognises the cognizability of offences under the Act; and
- (e) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

THE MINISTER OF STATE FOR FISHERIES ANIMAL HUSBANDRY AND DAIRYING  
(DR. SANJEEV KUMAR BALYAN)

(a) Yes. Sir. The Government has received large number of suggestions, petitions and requests from various sections of the societies to increase the existing penalties in the Prevention of Cruelty to Animal Act, 1960.

(b) Yes. Sir.

(c) to (e) The need for amending the Prevention of Cruelty to Animals Act, 1960 by introducing more stringent penalties has been recognized by the Government. The draft amendment worked out includes increasing monetary penalties and punishment provisions including amendment of Section 11 and Section 38 of the Act.

\*\*\*\*\*